
(2020) 12 SEBI CK 0065

In the Securities Appellate Tribunal Mumbai

Case No : Appeal Lodging No. 481 Of 2020

Rakesh Prajapati

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 07-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0065

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Hardik Vora, Nidhi Singh, Kinjal Bhatt, Hersh Choudhary, Vidhii Partners

Judgement

1. Connect with Appeal no.359 of 2020. Respondent may file reply within ten days. Two weeks thereafter to the appellant to file rejoinder. The matter

would be listed on 8th January, 2021. Interim order granted in other appeals is also granted to the appellant.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.